

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †400
ANSWERED ON 17.11.2016

INCLUSION OF WATER IN CONCURRENT LIST

400. SHRI M. RAJA MOHAN REDDY

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government proposes to bring the water subject in the concurrent list to solve inter-State disputes on water sharing; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
(DR. SANJEEV KUMAR BALYAN)

(a) & (b) The proposal to bring water in the Union/Concurrent List has earlier been examined by the two Commissions on Center-State Relations chaired by Justice R.S. Sarkaria and Justice M.M. Punchhi respectively. The said proposal did not find favour with either of the two Commissions.

Water disputes between States are resolved through inter-State agreements or as per the decision of Inter State Water Disputes Tribunal set up under the provisions of Inter State Water Disputes Act, 1956 (amended in 2002) under Article 262 of the Constitution of India.
